

**BEFORE THE NATIONAL GREEN TRIBUNAL EASTERN ZONE AT
KOLKATA
MEMORANDUM OF APPEAL**

Appeal No. 74 of 2025

C. Kandasamy

...Appellant

-Vs-

State Impact Assessment Authority, Puducherry & Anr.

...Respondents

AFFIDAVIT

I, Jahnavi V, D/o. V. Visvanathan, having my office at M1, Vadhula, No. 18, Brindavan Street, Mylapore, Chennai 600004, do hereby solemnly affirm and sincerely state as follows:

1. I am the counsel for the Appellants in Appeal 74 of 2025.
2. I submit that the matter was scrutinized on 19.12.2025 and a complete set of papers in the Appeal was served on the standing counsel for the Respondents via email on 19.12.2025.
3. I submit that the matter came up for hearing on 06.01.2026, and the Hon'ble Tribunal was pleased to issue notice to the respondents and appearance was made on behalf of Respondent 1 and 2.
4. I submit that once again I served the standing counsel with a complete set of papers in the Appeal along with other documents on 06.01.2026.
5. I submit that on hearing dated 20.01.2025, the counsel for Respondents submitted that the copies of the Appeal have not been served. Once again, I have served the papers on the Respondent via email on 20.01.2025.
6. I state that I have herewith attached the email correspondence of service of Appeal papers on the standing counsel of the Respondent.

Jahnavi V

Therefore, it is humbly prayed that this Hon'ble Tribunal may be pleased to take this affidavit on record and pass appropriate orders as it deems fit in the interest of the case and render justice.

Jalmani ✓

Solemnly affirmed at Chennai on]
this the 22nd day of January, 2026 and]
signed her name in my presence]

Before me,

Raghuwanda
KAR/2657/2023

Advocate



Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>

Service of Appeal papers- C Kandasamy v SEIAA, Puducherry

3 messages

Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>
To: meram6@gmail.com

Fri, Dec 19, 2025 at 12:50 PM

Sir,

The subject mentioned Appeal has been filed and has cleared scrutiny. The Appeal has been filed challenging the CRZ clearance for the expansion of Karaikal Harbour.

Please find attached the Appeal in the subject-mentioned case. Kindly treat this as service on the Respondents and acknowledge receipt of the same.

The 1st Respondent is SEIAA, Puducherry and 2nd Respondent is Department of Fisheries and Fishermen Welfare, Puducherry.

Thank you.

 Karaikal Harbour EC Appeal.pdf

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Sincerely,
Yogeshwaran A
Ph no: 9566254546

Office of Yogeshwaran A <officeofyogeshwaran@gmail.com>
To: meram6@gmail.com

Tue, Jan 6, 2026 at 4:32 PM

Sir,

C. Kandasamy v SEIAA, Puducherry, Appeal 74 of 2025 was listed today (06.01.2026) before the NGT, SZ as item 2 and you were represented by your colleague when the matter was taken up. The case has been posted to 20.01.2026.

A complete set of papers in the appeal (C Kandasamy v SEIAA, Puducherry, Appeal 74 of 2025) was already served in advance vide mail dated 19.12.2025. (refer the trailing email).

Once again, I attach complete set of papers with this email. Kindly acknowledge receipt.

 Karaikal Harbour EC Appeal.pdf

[Quoted text hidden]

 **Affidavit- Karaikal EC refiled.pdf**
16975K**Office of Yogeshwaran A** <officeofyogeshwaran@gmail.com>
To: ram@akrandassociates.in, "Dhanya Dheekshitha K.H." <dhanyadheekshitha.kh@gmail.com>

Tue, Jan 20, 2026 at 4:49 PM

Forwarded Conversation**Subject: Service of Appeal papers- C Kandasamy v SEIAA, Puducherry**

From: **Office of Yogeshwaran A** <officeofyogeshwaran@gmail.com>
Date: Fri, Dec 19, 2025 at 12:50 PM

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